

File No. Z-16022/26/2003-Estt 1043-1063
National Human Rights Commission
Establishment Section, Manav Adhikar Bhawan

Dated, the 27th January, 2023.

ORDER

In supersession of earlier orders, the revised allocation of subjects among the Chairperson and Members, as approved by the Hon'ble Chairperson, as detailed below, is circulated for information of all concerned :

Chairperson

1. Matters relating to international laws/ treaties/ conventions, etc.
2. Business and Human Rights
3. Environment, Climate Change and Human Rights
4. Police and prison reforms, rights of prisoners
5. Labour related issues (bonded labour, child labour, migrant workers, etc.)
6. Rights of LGBTQI + community persons
7. Rights of Women
8. Sexual and Reproductive Rights
9. Rights of Domestic Workers
10. Hansen Disease, Silicosis, Food Adulteration, etc.
11. Right to Mental Health
12. Rights of Manual Scavengers
13. Rights of Labour
14. Civic Space and Human Rights Defenders
15. Right to Privacy, Digital Space and human rights
16. Right to Development, Sustainable Development and human rights
17. NHRC English Journal
18. Child Sexual Abuse Material (CSAM)
19. Terrorism & Drug abuse
20. Miscellaneous – Mines and Minerals, Petroleum and Natural Gas, Energy and Non Conventional Energy

Member (DMM)

1. Right to Employment and Skill Development
2. Rights of the Older Persons/ Senior Citizens
3. Rights of Persons with Disabilities
4. Panchayati Raj Institutions, Local Self Government Bodies
5. Rights of Seafarers
6. Universal Periodic Review
7. National Action Plan on Human Rights
8. Annual Report of the Commission
9. Sports and Human Rights, Youth Affairs
10. Human Rights in Cultural, Philosophy and Arts
11. Rights of SCs/ STs/ OBCs
12. Rights of Minorities
13. Right to Water and Sanitation
14. Rights of Refugees
15. NHRC Library and Publications
16. Human Rights in Social Media, Media (Print & Electronic)


27/1/23

Member (RJ)

1. Rights of Internally Displaced Persons (IDPs) arising out of development programmes, conflicts, riots and disasters, etc.
 2. Right to Food Security and Nutrition
 3. Human Rights of Fisherman
 4. Right to Education, education of children
 5. Remand/ Shelter Homes and reforms thereof
 6. Torture
 7. Human Trafficking
 8. Criminal Justice System
 9. Rights of Children & Juvenile Justice
 10. Land and Housing
 11. Rights of Consumers
 12. Good Governance
 13. Legal Aid Scheme
 14. Rights of victims
 15. Right to Health, HIV AIDS,
 16. Human Rights in Public Sector Undertakings
2. The Hon'ble Chairperson may assign any other subject/ responsibility to any Hon'ble Member as and when required depending upon the exigencies/ circumstances.



(Arun Kumar Tewari)
Under Secretary (Estt)

Copy to:

1. PPS to Chairperson.
2. PPSs/PSs to Members.
3. PS to SG
4. PS to DG(I)
5. Sr.PPS to Registrar (Law)
6. PPS to Joint Secretary
7. PS/PA to POs
8. PA to DIG
9. SSPsp
10. JR(Law) / Deputy Secretary / DRs(Law) / JD(R)
11. US(GA) / US(C) / DD(M&C) / ARs(Law) / SSA / SROs
12. Sr.AO / AD(OL) / AD(P) / DDO / Librarian
13. All Section Officers / Research Consultants.
14. Notice Board/E-office